COURT-I
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal no. 243 of 2014

Dated : 9th January, 2015

Present: **Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson**
Hon'ble Mr. Rakesh Nath, Technical Member

In the matter of

Municipal Corporation of Greater Mumbai **…Appellant(s)**
Versus
Maharashtra Electricity Regulatory Commission & Ors. **....Respondent(s)**

Counsel for the Appellant(s): **Mr. Harinder Toor**
Mr. Mukesh Kumar
Mr. Dubbal
Mr. Purushote

Counsel for the Respondent(s): **Mr. Buddy A. Ranganadhan for R-1**
Ms. Poonam Verma and
Mr. Akshat Jain for Tata Power
Mr. Unita Singh for R-4

ORDER

Learned Counsel for Respondent nos. 1 and 2 have filed their respective replies after serving copy on the other side. Learned Counsel for Respondent no. 4 seeks two weeks time to file reply. Accordingly, he is directed to file reply on or before 23.01.2015 after serving copy on other side.

Post the matter on **23.01.2015.** In the meantime, rejoinder be filed, if any.

(Rakesh Nath)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

pr/mk